

**Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat Jammu/Srinagar**

Subject:- Removal of Shri Gurpreet Singh, Junior Assistant of the erstwhile J&K Legislative Council from service in terms of Clause (vii) of Rule 30 of the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956.

**Government Order No: 15658 JK(LD) of 2023**  
**Dated : 20 - 11 - 2023**

Whereas, in terms of Memorandum bearing No. vide No. LAW-PAB/72/2022-10 dated 12.04.2023, the following Article of Charge alongwith statement of imputations and allied documents were served to Shri Gurpreet Singh, Junior Assistant of the erstwhile J&K Legislative Council, (delinquent official) for submitting his statement of defence within 15 days from the date of receipt of the said memorandum;

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**That Shri Gurpreet Singh, Jr. Assistant of the erstwhile, J&K Legislative Council received an amount of Rs. 7,50,000/- (Rupees Seven Lac Fifty Thousand only) from one Shri Tarun Chabbra S/o Late B.K.Chabbra R/o Ward No. 7-RS Pura, Jammu (complainant) on the pretext of managing a Government Job to his son namely Raghav Chabbra in Civil Secretariat for which an FIR No. 01/2022 U/s 419, 420/IPC P/S Crime Branch, Jammu has already been registered against him. Subsequently, an amount of Rs. 1.50 lacs was returned by him to the complainant. This illegal act of swindling money/gratification besides tarnishing and maligning the image and reputation of the institution, amounts to conduct unbecoming of a Government employee and thereby, he has failed to maintain the absolute integrity and honesty as a employee and this unbecoming conduct is in contravention of the Rule-3 of the Jammu and Kashmir Government Employee (Conduct) Rules, 1971 and renders him liable for action under Rule-33 of the Jammu and Kashmir Civil Services (Classification,**

### **Control and Appeal) Rules, 1956.**

Whereas, the above said delinquent official submitted his response to the Charge sheet and upon examination of the response/reply submitted by the said delinquent official, the same was found to be unsatisfactory and accordingly, in terms of Government Order No. 9100-JK (LD) of 2023 dated 21.06.2023 the Inquiry proceedings were initiated against the said delinquent official by appointing an Inquiry Officer to conduct an inquiry in respect of the aforesaid Article of charges;

Whereas, the Inquiry Officer appointed vide aforementioned Government order submitted Inquiry Report on 20.09.2023 to the Government and found that the charges have been established against the above said delinquent official and accordingly observed/recommended as under:-

**"During the course of inquiry such facts have come to light from which it is proved that Rs.7.30 lacs were taken by Gurpreet Singh from the complainant. The statements/submissions made by Shri Gurpreet Singh are false and misleading. His reply to the Articles of Charges is not satisfactory. He has not been able to establish his innocence throughout because of the contradictory statements/submissions that he has made. There is enough evidence that Gurpreet Singh had received an amount of Rs.7.30 lacs from the complainant and the same has been returned to the complainant in piece meals. Shri Avinash Gupta, the brother-in-law of Shri Tarun Chhabra is witness to it. The amount of money swindled is not important what is important is that the employee has indulged in a conduct unbecoming of a Government employee. The returning of money to the complainant does not absolve Gurpreet Singh of the misconduct committed by him for he has failed to maintain absolute integrity and devotion to duty as required of him under rules."**

Whereas, the Inquiry Report submitted by the Inquiry Officer was examined and placed before the Competent Authority for his final decision/consideration and the Competent Authority upon consideration of the Inquiry Report and other material documents related to the inquiry proceedings while accepting the Inquiry Report tentatively came to the conclusion that in view of the grave charges against the delinquent official the penalty of removal from service

as provided in Clause (vii) of Rule 30 of the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956 requires to be imposed upon the delinquent official;

Whereas, upon acceptance of the Inquiry Report by the Competent Authority and in view of the tentative conclusions arrived by the said authority with regard to the imposition of penalty, a show cause notice within a period of 15 days was issued to the delinquent official, vide No. LAW-PAB/72-2022 dated 01-11-2023 in terms whereof he was asked to show cause as to why proposed penalty of Removal from Service as provided in Clause (vii) of Rule 30 of the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956 shall not be imposed upon him;

Whereas, the aforesaid delinquent official has not submitted any reply to the show cause notice and has not furnished any cogent and justifiable reasons for imposition of any lesser penalty.

Whereas, the issue was again placed before the Competent Authority and the Competent Authority upon consideration of the matter, decided not to change the decision regarding the imposition of penalty as the misconduct proved against the charged official is grave in nature and warrants imposition of major penalty i.e. Removal from Service;

Now therefore, in terms of the powers conferred by Clause (vii) of Rule-30 of the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956, S. Gurpreet Singh, Junior Assistant of the erstwhile J&K Legislative Council is hereby removed from service with immediate effect, which does not disqualify him from future employment.

By order of the Government of Jammu and Kashmir



(Achal Sethi)

Secretary to Government,  
Department of Law, Justice and Parliamentary  
Affairs

Dated:-20-11-2023

No:-LAW-PAB/72/2022

Copy to the:-

1. Principal Secretary to the Hon'ble Lt. Governor for information.

2. Joint Secretary (JK), Ministry of Home Affairs Government of India.
3. Special Director General of Police, Crime, J&K, Jammu/Kashmir.
4. Commissioner/Secretary to Government General Administration Department.
5. Private Secretary to the Chief Secretary for information of the worthy Chief Secretary.
6. Incharge Cell of Records of the erstwhile J&K Legislative Council.
7. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
8. File concerned.
9. Government Order file.